

SECTION XVII

Matter For : 07.04.2017

Court No. 02

Item No. 39

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 4666-4667 OF 2012

Union of India & Ors.

...Appellants

VERSUS

Hans Raj Singh

...Respondent

OFFICE REPORT

The matters above mentioned were listed alongwith connected matter before the Hon'ble Court on 13th February, 2017, when the Court was pleased to pass the following Order :

"C.A. No. 4666-4667/2012

It is submitted by Mr. D. S. Kuntae, learned counsel appearing for Hans Raj Singh respondent that during the pendency of this appeal he has been reinstated and also attained the age of superannuation. According to the learned counsel it is also put forth by him that he has been getting pension regularly. Mr. Maninder Singh, learned Additional Solicitor General for the Union of India being assisted by Mr. R. Balasubramanian shall obtain instructions in this regard.

Let the matter be listed after four weeks.

C.A. No. 9225/2012

List this matter after eight weeks."

It is submitted that counsel for the appellants has not filed any documents as directed by the Hon'ble Court.

Service of show cause notice is complete.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 05TH DAY OF APRIL, 2017.

ASSISTANT REGISTRAR

COPY TO: Mr. M. K. Maroria, Advocate
Mr. Abhishek Atrey, Advocate

ASSISTANT REGISTRAR